

JOINT INSPECTION REPORT

In compliance to Hon'ble NGT Principle Bench Delhi order dated 22nd Feb 2023 in the matter of Original Application 20/2023 (Gopal Gurjar Vs State of Rajasthan), RIICO Bidasar, District Churu was inspected today, on date 21st March 2023. Team of following officials was present as per directions from District Collector Churu office order dated 03rd Mar 2023 to record the factual situation and actions required to be taken:

1. Ramesh Kumar,SDM Bidasar, District Churu
2. NanuramGahloniya, General Manager, DIC Churu
3. S K Gupta,Regional Manager, RIICO Churu
4. Savita, Regional Officer, RSPCB Regional Office Nagaur

As per the order of Hon'ble NGT, the committee verified the factual status on these following issues:

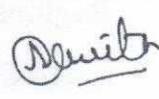
1. Copper Scrap is being burnt by several industries in Industrial area operated by RIICO in Bidasar during night causing several health hazards.

Field Observations:

1. As per RIICO Churu office record, there are total of 53 Nos. of industries operational which are located in RIICO Industrial Area Bidasar, District Churu.
2. Among these 53 Nos. of industries, 01 industry operating by the name and style of M/s DK Metals and Alloys located at Plot No. G1-158 was found involved in recycling of copper scrap (copper ingots).
3. M/s DK Metals and Alloys was allotted Plot No. G1-158 in RIICO Bidasar by RIICO Regional Office Churu vide letter no. 487 dated 07th Aug 2020. (Annexure- I).M/s DK Metals and Alloys has valid consent from RSPCB issued vide letter dated 06th Jan


21/3/23



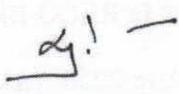


2021 for the production capacity of 16 Tons per month of copper alloy products.(Annexure- II).

4. Unit was found non-operative during inspection. Unit representative informed that unit has non-operational from last 15-20 days due to labours shortage. Unit has installed all plant machinery for processing of copper scrap in its furnace under closed shed. Suction hood was found to be provided with the furnace. Suction hood was found to be equipped with water scrubber followed by Effluent treatment plant. Stack height of Approx 100 feet was provided with the furnace suction hood. 35 nos. of medium size plants were found within its premises.(Annexure- III). During inspection, unit representative has submitted Lab monitoring report from Noida Testing Laboratories for Particulate Matter which was mentioned to be within prescribed limit. (Annexure- IV).RSPCB Regional Laboratory Sikar shall be directed for conducting stack monitoring for verifying efficient working of pollution control measures within 30 days.
5. Unit representative has informed that because of heat issue during operating furnace, unit operate during night time for comfort of labours and operational purposes.
6. No waste water discharge was found inside/outside the industry premises.



Ramesh Kumar
SDM Bidasar, Churu



S K Gupta
Regional Manager,
RIICO Churu



Nanuram Gahloniya
General Manager,
DIC, Churu



Savita
Regional Officer,
RSPCB Regional Office Nagaur

Rajasthan State Industrial Development & Investment Corporation Ltd
(A Rajasthan Government Undertaking)
Bhaleri road, Road no. 02, Industrial Area, Churu, Churu
Tel/Fax: 01562-250909
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: churu@riico.co.in

Annexure 110

RIICO

By Regd. A.D. Post

No. 1101-3/20-2021/477
Date: 07-Aug-2021

M/S D.K. Metals & Alloys

Plot No. G1-158
Bidasar

Sub: Permission for transfer of lease hold rights of Industrial plot No. G1-158, Bidasar - Churu, Churu.

Ref: Your application/request dated: 05-Aug-2020.

Dear Sir/Madam

Please refer to your Registered Sale Deed agreement executed on 15-Jul-2020 & registered on 15-Jul-2020 on the above noted subject. In this connection the Corporation has been pleased to accord permission for transfer of lease hold rights of Plot No. G1-158, Bidasar, Churu measuring 1000.00 sqm in favour of M/S D.K. Metals & Alloys for setting up of an unit of Manufacturing of Metals & Alloys on the following terms and conditions that:-

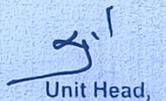
1. The transferee shall deposit the economic rent (E.R.) of the plot in this office at the rates decided by the Corporation from time to time which is Rs. 300/- per 4000 sqm with applicable GST per year, presently, at the beginning of each financial year in advance by 31st July of every year.
2. The transferee shall deposit the Service Charges of the plot in this office at the rates decided by the Corporation from time to time.
3. The transferee will have the status of an allottee/lessee of the Corporation and all the rules and regulations of the Corporation will apply to the transferee Mutatis-Mutandis.
4. The transferee will hold the land for the remaining lease period, which will be computed from the date of original allotment i.e. w.e 12-Dec-2006.
5. The physical possession of the complete unit (including land, building, plant and machinery etc.) shall be deemed to have been taken by the Transferee (purchaser) from the transferor. The transferee i.e. M/S D.K. Metals & Alloys will have to start production activity upto 17-Jan-2021 with fulfillment of following :-
 - i) Completion of requisite 20% built-up area.
 - ii) In case of units which are liable to deposit GST the date on which the unit makes the first payment of GST (proof to be enclosed).
 - iii) in case of units not paying GST - any other tax paid for the first time to the State Government.
 - iv) For those sectors which do not pay any taxes to the State Government in respect of investment to which subsidy/exemption is linked - bill of Commercial transaction (receipt of deposit of fee/charges etc.)In case the transferee fails to commence production/activity upto 17-Jan-2021, Retention Charges will be leviable, on rate decided by the Corporation from time to time as per RIICO Disposal of Land Rules, 1979.
6. That the constitution of M/S D.K. Metals & Alloys shall be Proprietor Firm & Proprietor/Partners/Directors/Members shall be as under:
(Proprietor/Partners/Directors)
 1. Mr. DEVENDRA KUMAR SURANA S/O KISHANLAL SURANA
7. If dues of RIICO are further worked out towards the old allottee of this plot during audit observations then the transferee i.e. of M/S D.K. Metals & Alloys is liable to deposit the same as and when demanded by RIICO.
8. The transferee will not dig/bore/drill the open well/hand pump/tube well in the plot without the consent of the Corporation.
9. The transferee will plant atleast one row of trees in the plot, at a reasonable distance along the boundary wall.
10. The taxes as levied by the Central/State government shall be paid by the transferee.
11. The transferee would install a dust controller in industry to avoid dust, nuisance in the area (applicable in case of dust producing industries).
12. The transferee shall abide by RIICO disposal of land Rules, 1979 and its amendments made from time to time.
13. That the transferees shall abide by the condition of undertaking as submitted by him.

14. All other terms & conditions remain same as original allotment letter No.NA dated 12-Dec-2006.
15. The transferee shall pay all amounts as and when demanded by concerned Vidhyut Vitran Nigam Limited (VVNL Ltd) for release of power connection on the plot.
16. The transfer permission is subject to the conditions that the effluent discharge will have to be pretreated to the satisfaction of Rajasthan State Pollution control & Prevention Board and allottee will obtain a CTE/CTO for commencement of construction/commercial production from them.
17. In case Power/telephone line is passing through the plot the Corporation does not undertake any responsibility for its removal. The allottee would be required to plan his construction leaving prescribed set backs applicable for the plot.
18. RIICO shall not be liable for any dues of Govt. Department/Organization/companies or financial institutions towards the old allottee & the transferee party shall also be responsible for any dues of Govt. Department.
19. The stamp duty, if payable, under Stamp Duty Act in Rajasthan, will be borne by the transferee/allottee concerned.
20. Transfer of plot is subject to the condition that the Corporation will not be responsible to provide any additional infrastructure facilities viz; road, water, power, drainage, street lights etc.
21. This letter shall also be treated N.O.Cs of the Corporation for taking power/water connection in the allotted plot from concerned department.
22. In case there is a breach of any of the conditions mentioned herein, the allottee would be liable to be cancelled and Security Money shall be forfeited & outstanding S.C., E.R. & Interest thereon shall be deducted.
23. Registered Lease Deed agreement executed on 16-Mar-2018 & registered on 11-Apr-2018 between RIICO and M/S SHARMA ENTERPRISES Power of attorney executed on 18-Jul-2016 & registered on 18-Jul-2016 between Mr MUKESH KUMAR & Sanjeev Kumar Bansal. Registered Sale Deed executed on 15-Jul-2020 & registered on 15-Jul-2020 between M/S SHARMA ENTERPRISES & M/S D.K. Metals & Alloys. above all documents will be treated as one documents.
24. The name of transferee has been entered in the relevant record of plot No. G1-158, Bidasar, Churu on the basis of documents & title sale deed submitted to the Corporation, but the responsibility of legality of the documents lies with executors of documents. No legal rights will occur in favour of the transferee on the basis of said documents, if found illegal and incorrect.
25. Purchaser shall have to make arrangement of Rain Water Harvesting Structure at his level otherwise penalty shall be imposed as per rules.
26. You will have to maintain the factory premises clean and free from any garbages.

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Thanking You,

Your Faithfully

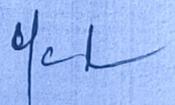


Unit Head,

C.C. to:

1. M/S SHARMA ENTERPRISES,
2. ARM. RIICO Limited, Churu for record for water supply file .

Unit Head





Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh
Road, Sikar-332 001
Phone: 01572-248009



Registered

Annexure II

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/636-637

Order No : 2020-2021/Sikar/8172

Dispatch Date: 23/09/2020

Unit Id : 107268

M/s DK Metal & Alloys

G-1-158, RIICO Industrial Area , Bidasar

Tehsil:Bidasar

District:Churu

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 16/09/2020 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder ,**is hereby granted** for your **Copper Scrap Recycling plant** situated / proposed at **G-1-158, RIICO Industrial Area Bidasar Tehsil:Bidasar District:Churu** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **16/09/2020 to 31/08/2025 or date of Commencement of production / commissioning of the project or activities whichever is earlier .**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
COPPER ALLOY PRODUCTS	Product	16 TON/MONTH

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.





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Phone: 01572-248009

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File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/636-637

Order No : 2020-2021/Sikar/8172

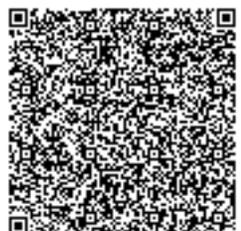
Dispatch Date: 23/09/2020

Unit Id : 107268

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Pit Furnace with Graphite Crucible(500KG/HEAT)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Bag Filter , Cyclone , Fume Collection Hood , ID FAN , Water Scrubber	Particulate Matter	150 mg/M3

- 6 That this consent to establish is being issued for production of :-
 1. Copper and its alloy products with capacity 16 Ton/Month by using LDO Fired furnace with capacity 500 Kg/Heat with pollution control measures namely, Fume collection hood, wet scrubber and stack with the pit furnace.
- 7 The total project cost shall not exceed to Rs 23.15 Lacs which includes the cost of Land, Building and Plant & Machinery & accordingly unit has remitted Consent to Establish fee of Rs 18000.00 under Air Act, 1981 (Slab-10 Lacs to 25 Lacs, Red Category & Under HWMR-2016).
- 8 That 33% area of the total area of industry's premises shall be covered by tree plantation
- 9 The emission generated during melting operation (from tapping point, charging doors, furnace joints) should be collected and transferred to the air pollution control system namely Fume Collection hood , wet scrubber followed by exhaust blower and chimney of minimum 30m height from ground level.





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- 10 That this consent is granted to the aforesaid industry to ensure control of pollution from the premises of the industry in accordance with various pollution control Acts, in no way confers the right to the industry to exit in violation of other Laws & statutory permission
- 11 That the industry will comply with the standard as prescribe by MOEF Notification No. GSR/826(E) Dated 16.11.2009 with respect to National Ambient Air Quality Standards.
- 12 That unit shall maintain zero discharge status outside the premises.
- 13 That the industry shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.
- 14 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
- 15 That unit shall provide adequate infrastructure facility for the stack monitoring i.e. step ladder, platform and port hole etc.
- 16 That the slag generated shall be stored and disposal in environmentally safe manner.
- 17 That no ground water shall be abstracted without prior permission from CGWA, New Delhi.
- 18 That the industrial effluent generated from blow down of cooling of induction furnace softened regeneration waste & cooling water shall be short & will be used for cooling purpose after taling it limits water circulation tank. no trade effluent shall be discharged inside or outside the factory premises in to a stream of well or sewer on land.
- 19 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the **Water Act and Air Act**.
- 20 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.





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Order No : 2020-2021/Sikar/8172

Dispatch Date: 23/09/2020

Unit Id : 107268

21 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Sikar]

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1 Master File.

Regional Officer[Sikar]





Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Sikar-332008
Phone: 01532-008009



Registered

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No : 2020-2021/Sikar/8367

Date: 06/01/2021

Unit Id : 107268

M/s DK Metal & Alloys

G-1-158, RIICO Industrial Area , Bidasar Tehsil:Bidasar

District:Churu

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/11/2020 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Copper Scrap Recycling plant** situated at **G-1-158, RIICO Industrial Area Bidasar Tehsil:Bidasar District:Churu** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **12/11/2020 to 31/10/2025** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
COPPER ALLOY PRODUCTS	Product	16.00 TON/MONTH

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard





Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Sikar-332009
Phone: 01532-048009

Registered

File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No: 2020-2021/Sikar/8367

Date: 06/01/2021

Unit Id : 107268

Pit Furnace with Graphite Crucible(500KG/HEAT)(500KG/HEAT)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Fume Collection Hood , WET SCRUBBER	Particulate Matter	150 mg/M3
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5 That this consent to operate is being issued for production of :-

- 1. Copper and its alloy products with capacity 16 Ton/Month by using LDO Fired furnace with capacity 500 Kg/Heat with pollution control measures namely, Fume collection hood, wet scrubber and stack with the pit furnace.**
- 6 The total project cost shall not exceed to Rs 23.15 Lacs which includes the cost of Land, Building and Plant & Machinery & accordingly unit has remitted Consent to Establish fee of Rs 18000.00 under Air Act, 1981 (Slab-10 Lacs to 25 Lacs, Red Category & Under HWMR-2016).**
- 7 That 33% area of the total area of industry's premises shall be covered by tree plantation.**
- 8 The emission generated during melting operation (from tapping point, charging doors, furnace joints) should be collected and transferred to the air pollution control system namely Fume Collection hood , wet scrubber followed by exhaust blower and chimney of minimum 30m height from ground level.**
- 9 That this consent is granted to the aforesaid industry to ensure control of pollution from the premises of the industry in accordance with various pollution control Acts, in no way confers the right to the industry to exit in violation of other Laws & statutory permission.**
- 10 That the industry will comply with the standard as prescribe by MOEF Notification No. GSR/826(E) Dated 16.11.2009 with respect to National Ambient Air Quality Standards.**
- 11 That unit shall maintain zero discharge status outside the premises.**
- 12 That the industry shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.**





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- 13 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
- 14 That unit shall provide adequate infrastructure facility for the stack monitoring i.e. step ladder, platform and port hole etc.
- 15 That the slag generated shall be stored and disposal in environmentally safe manner.
- 16 That no ground water shall be abstracted without prior permission from CGWA, New Delhi.
- 17 That the industrial effluent generated from blow down of cooling of induction furnace softened regeneration waste & cooling water shall be short & will be used for cooling purpose after taking it limits water circulation tank. no trade effluent shall be discharged inside or outside the factory premises in to a stream of well or sewer on land.
- 18 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal





Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Pho~~01532-008009~~ Sikar

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File No : F(Tech)/Churu(Bidasar)/6(1)/2020-2021/1201-1202

Order No : 2020-2021/Sikar/8367

Date: 06/01/2021

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action under the relevant provisions of the said Act(s).

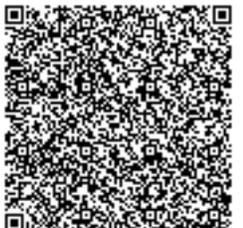
Yours Sincerely

Regional Officer[Sikar]

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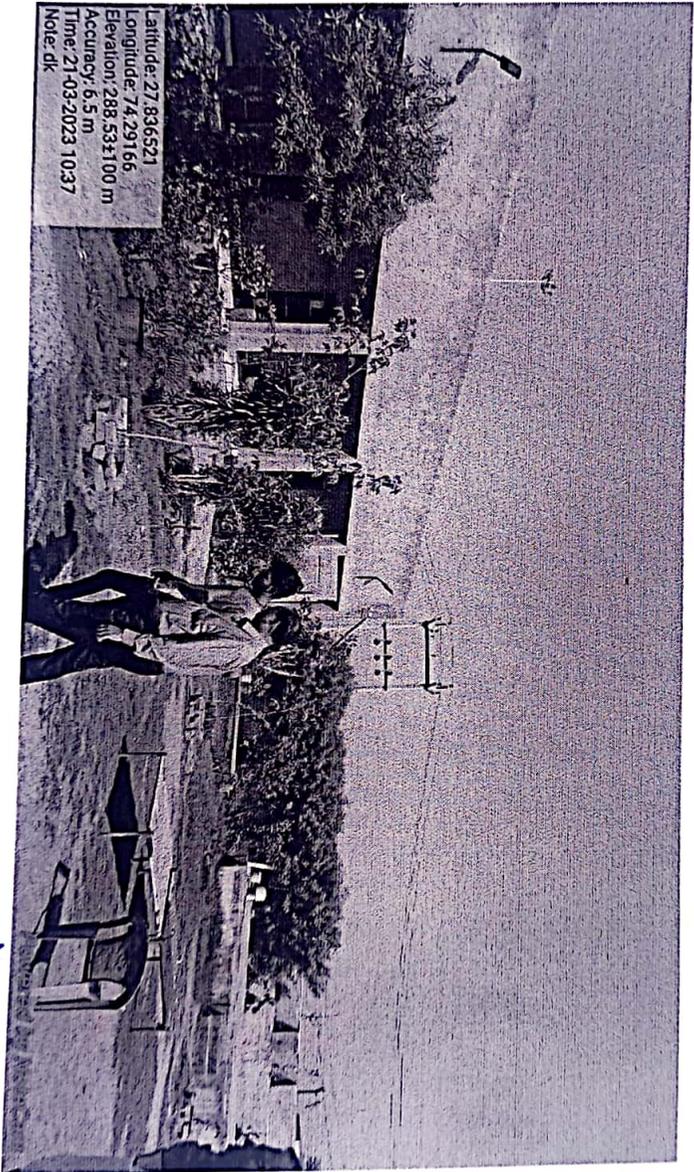
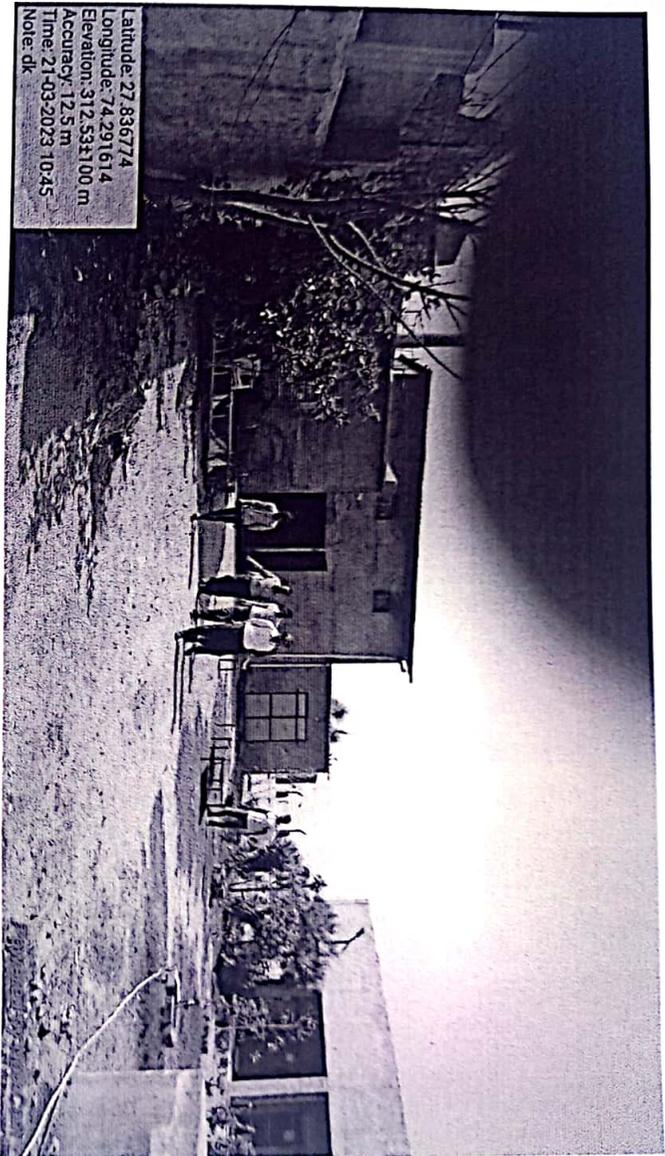
Regional Officer[Sikar]





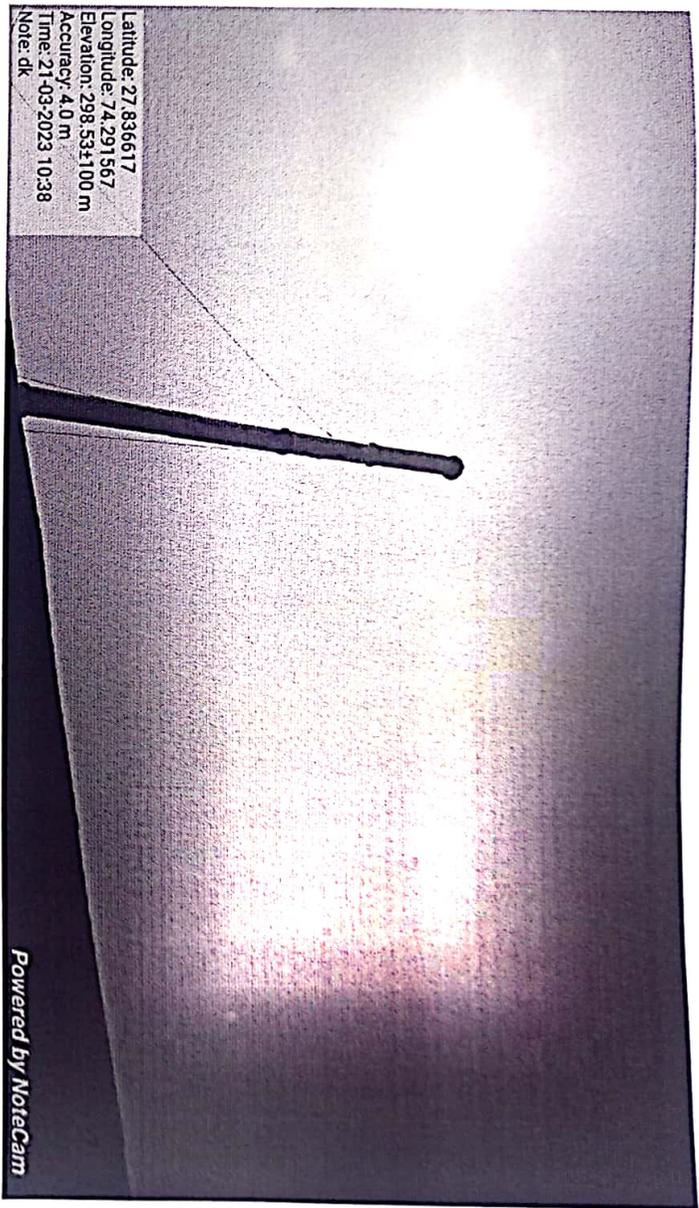
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M/s DK Metals and Alloys, RICO Bidasar



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M/s DK Metals and Alloys, RICO Bidasar



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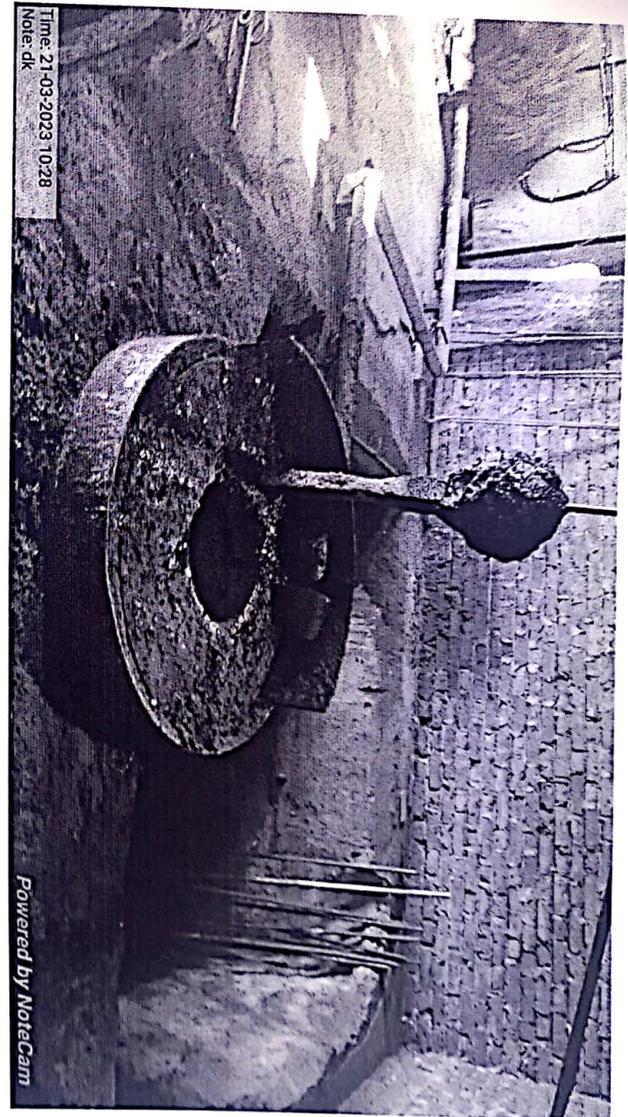
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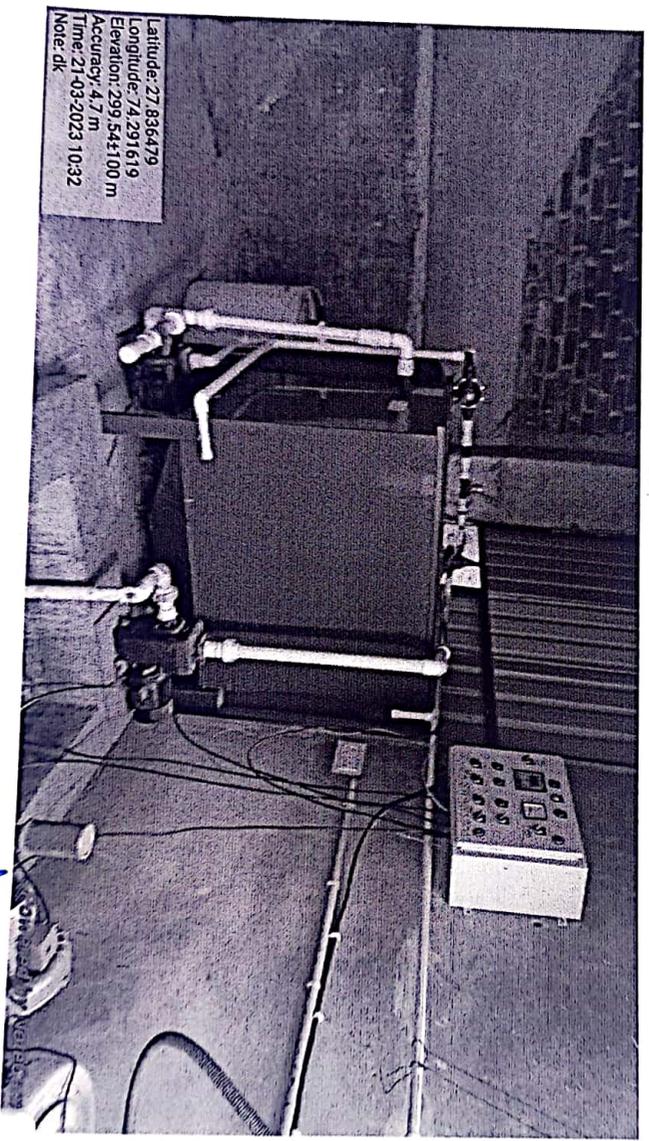
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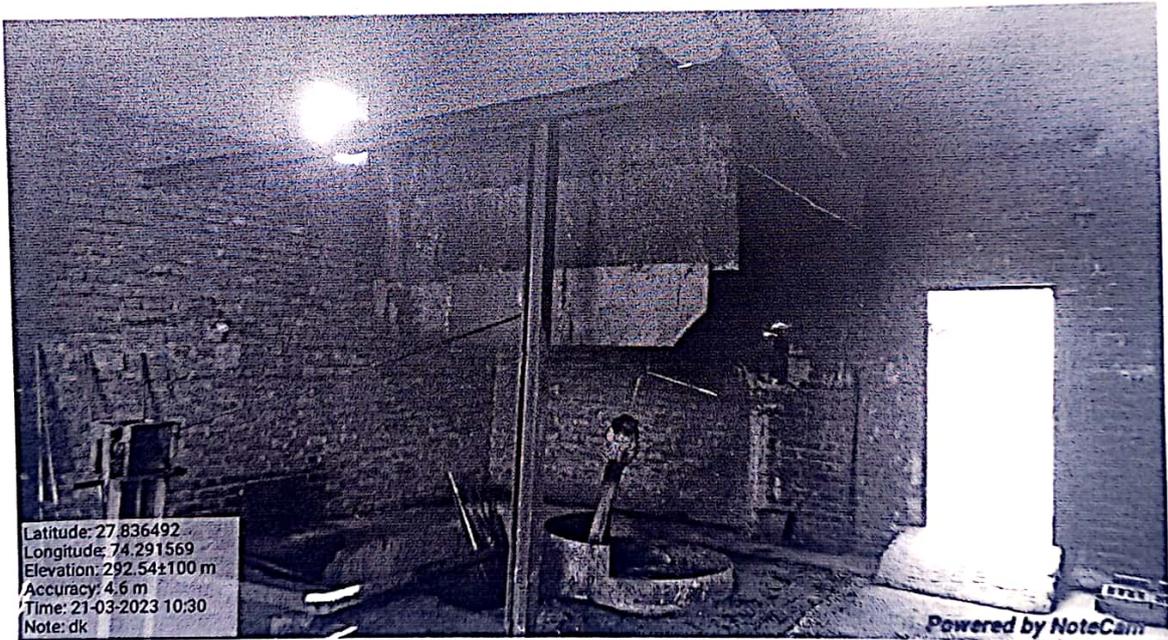
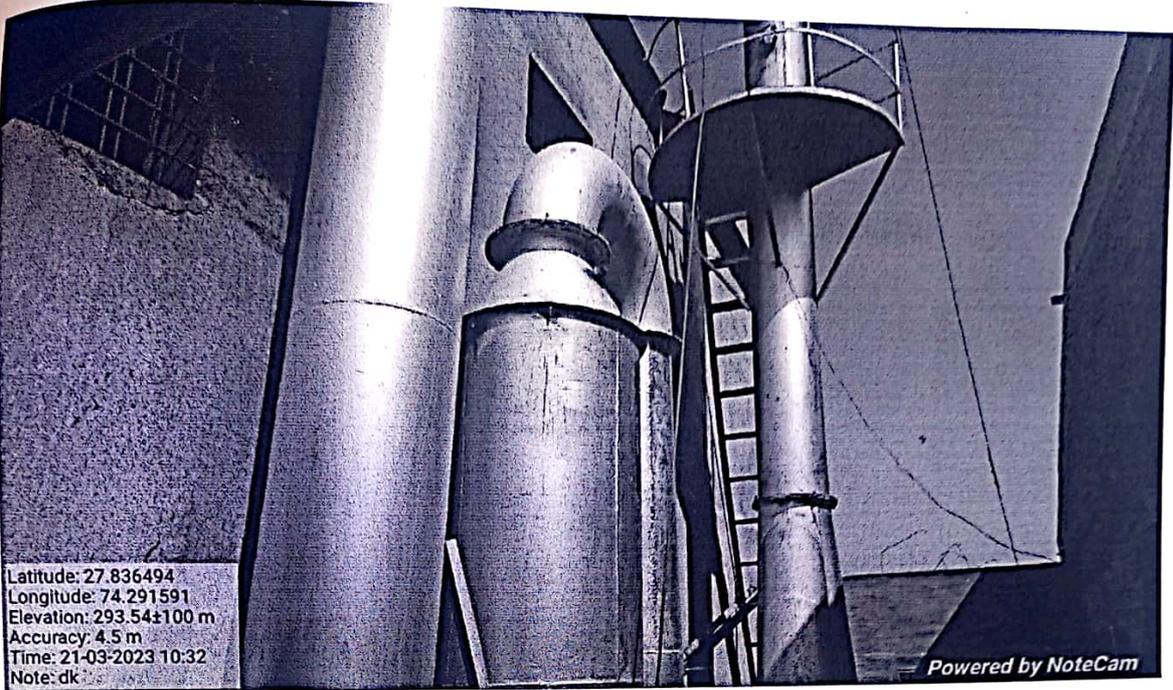
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Latitude: 27.836479
Longitude: 74.291619
Elevation: 299.54±1.00 m
Accuracy: 4.7 m
Time: 21-03-2023 10:32
Note: dk

21/3/23 — 5.1 — DK Bidasar

M/s DK Metals and Alloys, RIICO Bidasar



21/3/23 → [Signature]

[Signature]

Devi



Analyzing for an Assured
Future

NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Stack Emission	ST-130522-021	16/05/2022

Issued To : M/s DK Metals & Alloys

Details : Situated at G-1-158, RIICO Industrial Area, Bidasar, Tehsil: Bidasar,
District: Churu

SAMPLING & ANALYSIS DATA

Sample drawn on	:	12/05/2022
Sample Drawn By	:	N TL
Sample description	:	Stack Emission
Sampling Time	:	30 minutes
Sampling Plan & Procedure	:	SOP/SE/09
Analysis Duration	:	13/05/2022 to 16/05/2022
Stack Temperature (°C)	:	124
Source of Emission	:	Pit Furnace with graphite crucible (500 kg/heat)
Quantity	:	16 Ton/month
Operating Load	:	Normal
Type of Stack	:	Metal circular
Height of Stack from Ground level (meter)	:	30.0
Average Velocity of Flue Emission (m/s)	:	7.8
Pollution Control Measure, If Any	:	Adequate Stack Height, Fume Collection Hood, Wet Scrubber

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Emission limits
1.	Particulate Matter (PM)	IS:11255(Part-1)	41.80	mg/Nm ³	150

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

J. Joki

CHECKED BY

Praveen Surana
24-3-2023



AUTHORIZED SIGNATORY